AURANGABAD BENCH
SITTING LIST W.E.F. 3rd JANUARY 2022

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri Justice **S.V. GANGAPURWALA** **AND** The Hon'ble Shri Justice **S.G. DIGE** **(COMMERCIAL APPELLATE DIVISION BENCH)**	For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions of even years. (B) Civil Public Interest Litigations. (C) Letters Patent Appeals. (D) Contempt Petitions. (E) Direct and Indirect Tax Appeals. (F) Civil Writ Petitions arising out of Tax Laws.
2	The Hon'ble Shri Justice **A.S. GADKARI** AND The Hon'ble Shri Justice **S. G. MEHARE**	For admission, hearing, order matters and applications therein : (A) First Appeals. (B) Family Court Appeals. (C) Civil Writ Petitions of odd years. (D) Civil matters of Division Bench not assigned to other Courts. (E) Civil Writ Petitions arising out of orders passed by the Central Administrative Tribunal and the Maharashtra Administrative Tribunal for admission and final hearing irrespective of the year of filing.
3	The Hon'ble Shri Justice **V. K. JADHAV** **AND** The Hon'ble Shri Justice **SANDIPKUMAR C. MORE**	For admission, hearing, order matters and applications therein : (A) Criminal Appeals. (B) Criminal Contempt Petitions. (C) other Criminal matters of Division Bench not assigned to other Court. (D) Criminal Public Interest Litigations. (E) Applications under Section 482 of Cr.P.C. and Criminal Writ Petitions.
4	The Hon'ble Smt. Justice **BHARATI H. DANGRE**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of odd years. (B) Civil work, not assigned to other Courts. (C) Arbitration matters.
5	The Hon'ble Shri Justice **MANGESH S. PATIL**	For admission, hearing, order matters and applications therein: (A) Second Appeals and applications therein. (B) Civil Revision Applications **(till 09.01.2022)**

6	The Hon'ble Smt. Justice **VIBHA V. KANKANWADI**	For admission, hearing, order matters and applications therein: (A) Anticipatory Bail Applications. (B)Applications for cancellation of Bail, relaxation or modification of Bail. (C) Criminal matters not assigned to other Courts.
7	The Hon'ble Shri Justice **VINAY JOSHI** **(From 10.01.2022)**	For admission, hearing, order matters and applications therein: (A) Civil Revision Applications. (B) First Appeals of odd years. (C) Appeals from Orders.
8	The Hon'ble Shri Justice **R. G. AVACHAT**	For admission, hearing, order matters and applications therein: (A) Criminal Appeals. (B) Criminal Writ Petitions and Criminal Applications u/s 482 of Cr.P.C.
9	The Hon'ble Shri Justice **N. B. SURYAWANSHI**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of even years. (B) Appeals from Orders **(till 09.01.2022)**
10	The Hon'ble Shri Justice **M. G. SEWLIKAR**	For admission, hearing, order matters and applications therein: (A) Regular Bail Applications. (B) Criminal Revision Applications.
11	The Hon'ble Shri Justice **SHRIKANT D. KULKARNI**	For admission, hearing, order matters and applications therein: (A) First Appeals of even years. (B) Civil Contempt Petitions. (C) Bail applications of the year 2019 and 2020 (except assigned to other Courts). (D) First Appeals of odd years **(till 09.1.2022)**.

N O T E

(1) All Courts would take up cases for final hearing including old cases pertaining to their assignment on every Thursday.

(2) The matters / cases, wherein Apex Court had passed order for expeditious hearing/ time bound hearing, be given priority. The matters of Senior Citizens would also be given priority.

(3) The Criminal Appeals pending for more than five years in which the accused is /are in Jail, be given priority.

(4) The **Hon'ble Smt. Justice BHARATI H. DANGRE** is appointed to hear and decide the applications / appeals under the Arbitration and Conciliation Act,1996.

(5) The **Hon'ble Shri Justice MANGESH S. PATIL** is appointed to hear and decide matters under the Banking Regulation Act, 1949.

(6) Upon change of Roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of Roster and if the Hon'ble Court endorses such request, the Registry would place the matter before Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

By Order,

High Court, Appellate Side,)
Bombay.)
Date : 21st December 2021)

Sd/-
(V. R. Kachare)
Registrar (Judl-I)